

**DIVISION BENCH**

**ITEM NO.2**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA NO.04/2024 & IA NO.05/2024 IN TP No. 72/ALD/2016  
(CP No. 64/ND/2013)**

**CORAM:**

**1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**

**2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 20<sup>th</sup> February, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>RAKESH MAHAJAN &amp; ORS V/S M/S B.D. MAHAJAN &amp; SONS PVT LTD &amp; ORS</b>
<b>UNDER SECTION</b>	<b>397/398 OF COMPANIES ACT, 1956</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Yash Tandon, Adv.

*: For the Petitioner*

Sh. Saurabh Srivastava, Adv.

*: For the Applicant in both IAs*

**ORDER**

**IA NO.04/2024 & IA NO.05/2024**

Ld. Counsels representing the parties are present physically.

1. Let notice of the present applications be issued to the respondents. Ld. Counsel, Sh. Yash Tandon accepts notice and therefore waives service on behalf of the non-applicant/ respondent. He also seeks and is granted one week time to file objection with an advance copy to be supplied to the other side. Thereafter, rejoinder if any be filed by the Applicant on or before the next date of hearing.
2. The matter is adjourned for further hearing on 29<sup>th</sup> February, 2024.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**20<sup>th</sup> February, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**